

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SCriminal Appeal No(s). 60-63/2017

HIRA MANDAL

Appellant(s)

VERSUS

THE STATE OF BIHAR &amp; ORS.

Respondent(s)

Date : 31-07-2025 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA  
HON'BLE MR. JUSTICE JOYMALYA BAGCHIFor Appellant(s) : Mr. Imran Khan, Adv.  
Mr. Inam-ul-haq, Adv.  
Mr. Varun Singh, Adv.  
Mr. Anil K. Chopra, AOR

For Respondent(s) : Mr. Samir Ali Khan, AOR

Mr. Ajay Kumar Talesara, AOR  
Mr. Bipin Kumar Jha, Adv.  
Ms. Komal Jha, Adv.  
Mr. Mudit Talesara, Adv.  
Mr. Samarth Talesara, Adv.

UPON hearing the counsel the Court made the following

## O R D E R

At the request of the learned counsel for the State of Bihar,  
list after four weeks.

Learned counsel for respondent Nos. 2 to 7 submits that he  
does not have complete record of the case and a prayer is made for  
issuance of directions to the Registry to furnish soft copy of  
complete set of records.

The Registry is accordingly directed to do the needful.

List after four weeks.

(NITIN TALREJA)  
ASTT. REGISTRAR-cum-PS

(RAVINDER KUMAR)  
COURT MASTER (NSH)